

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.10
I.A.Nos.61, 63, 78, 97, 98, 101/2020,
90, 123/2022 in
C.P.(IB)No.84/BB/2019**

IN THE MATTER OF:

M/s. Pratap Chandra Pandhy & Ors. ... Petitioner
Vs.
M/s. Dreamz Infra India Ltd. ... Respondent

Order under Section 7 of I&B Code, 2016

Order delivered on 06.04.2022

CORAM:

**SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP :

ORDER

Due to paucity of time, the case is adjourned to **18.04.2022.**

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**